

[Shri Raghu Ramaiah]

of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4545/70].

- (ii) Annual Report of the Central Road Transport Corporation Limited, Calcutta, for the year 1968-69 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT—4546/70].

- (2) A statement showing reasons for delay in laying the papers mentioned at (1) (ii) above. [Placed in Library. See No. LT—4547/70].
- (3) Following statements showing the action taken by Government on various assurances, promises and undertakings given by the Ministers during the various sessions of Fourth Lok Sabha :—

- (i) Supplementary Statement No. XXX
 (ii) Supplementary Statement No. XXIII
 (iii) Supplementary Statement No. XXIV
 (iv) Supplementary Statement No. XXIII
 (v) Supplementary Statement No. XVI
 (vi) Supplementary Statement No. XXI
 (vii) Supplementary Statement No. XI
 (viii) Supplementary Statement No. IX
 (ix) Supplementary Statement No. X
 (x) Supplementary Statement No. I

- Second Session, 1967.
 Third Session, 1967.
 Fourth Session, 1968.
 Fifth Session, 1968.
 Sixth Session, 1968.
 Seventh Session, 1969.
 Eighth Session, 1969.
 Ninth Session, 1969.
 Tenth Session, 1970.
 Eleventh Session, 1970.

[Placed in Library. See No. LT—4548/70]

NOTIFICATIONS UNDER CUSTOMS ACT
 AND CENTRAL EXCISE AND SALT ACT

THE MINISTER OF STATE IN THE
 MINISTRY OF FINANCE (SHRI
 VIDYA CHARAN SHUKLA) : I beg to
 lay on the Table—

- (1) A copy of Notification No. G.S.R. 1926 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970 under section 159 of the Customs Act, 1962, together with an explanatory memorandum. [Placed in library. See No. LT—4549/70].
- (2) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962, and section 38 of the Central Excise and Salt Act, 1944 :—

- (i) The Customs and Central Excise Duties Export Draw-back (General) Seventy-ninth Amendment Rules, 1970, published in Notification No. G. S. R. 1922 in Gazette of India dated the 21st November 1970, together with an explanatory memorandum.
- (ii) The customs and Central Excise Duties Export Draw-back (General) Eightieth Amendment Rules, 1970, published in Notification No. G. S. R. 1923 in Gazette of India dated the 21st November, 1970. [Placed in Library See No. LT—4550/70].
- (3) A copy of Notification No. G.S.R. 1925 (Hindi and English versions) published in Gazette of India dated the 21st November, 1970, issued under the Central Excise Rules, 1944, together with an explanatory memorandum. [Placed in Library. See No. LT—4551/70].